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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 1108 of 1994

New Delhi this the 4th day of July, 1996

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri K.S. Pandey
S/O Shri R.C. Pandey,
Retired Senior Signaller,
Northern Railway,
Telegraph Office,
Delhi. ...Applicant

By Advocate Shri Ashish Kalia

Versus

Union of India through,

1. The Senior Divisional Accounts Officer,
Divisional Accounts Office,
Northern Railway,
New Delhi.
2. The Financial Advisor and Chief Accounts
Officer,
S.E. Railway, HQ, Garden Reach,
Calcutta.
3. The Principal,
Zonal Training School,
S.E. Railway,
SINI. ..Respondents

None for the respondents

ORDER (ORAL)

Hon'ble Mr. K. Muthukumar, Member (A)

Heard the learned counsel for the applicant. Respondents have also filed their reply. This case relates to the settlement of G.P.F. dues of the applicant. It is stated that in settlement of the dues, the respondents have given him a cheque of Rs.3,790/-. The applicant had, however, initially refused but

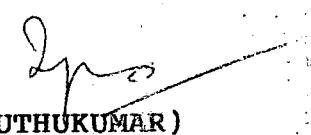
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later on accepted it and has, therefore, filed this application disputing the claim and also claiming interest at the prescribed rates. On the last date, the learned counsel for the applicant sought some time to study the statement of the account, ^{He} ~~but~~, however, submits ^{to day} that the applicant may be permitted to study the statement of accounts and make representation to the respondents for discrepancies and further claim, if any, separately. He has agreed that this application may be disposed of with the direction to the applicant to make representation after study of accounts and the respondents may be directed to give a reasoned order in reply to the representation within a reasonable time.

2. In the light of the above, the application is disposed of with the direction to the applicant to submit his representation on the statement of G.P.F. account duly verified by him and making such claim as may be considered necessary and representation may be considered by the respondents and ^{it may} ~~can~~ be disposed of within a period of 3 months from the date of receipt of his representation.

There shall be no order as to costs.


(K. MUTHUKUMAR)
MEMBER (A)

RKS